

**THE ODISHA EDUCATION (AMENDMENT) BILL, 2015**

**A**

**BILL**

**FURTHER TO AMEND THE ODISHA EDUCATION ACT, 1969**

BE it enacted by the Legislature of the State of Odisha in the Sixty-sixth Year of the Republic of India as follows:-

Short title.

1. This Act may be called the Odisha Education (Amendment) Act, 2015.

Amendment of section 7-C.

2. In section 7-C of the Odisha Education Act, 1969 (hereinafter referred to as the principal Act), after sub-section (7), the following sub-sections shall be inserted, namely :-

Odisha Act  
15 of 1969.

“(8) Notwithstanding anything contained in any law, rule, executive order or any judgment, decree or order of any court, the private Educational Institutions covered under clauses (a) and (b) of sub-section (5) recognized after the 31<sup>st</sup> March, 2008 shall not be entitled for any grant-in-aid from the State Government save as provided in sub-section (9).

(9) The private Educational Institutions referred to in clause (b) of sub-section (5) located in a Gram Panchayat or in a Municipality, which is first recognized after the 31<sup>st</sup> March, 2011 shall not be entitled for any grant-in-aid from the State Government."

Amendment  
of section 11.

3. In section 11 of the principal Act, in sub-section (3), for the words "forty" and "twenty-five", the words "thirty" and "twenty" shall, respectively, be substituted.

## STATEMENT OF OBJECTS AND REASONS

In order to provide quality education to the children residing in rural areas wherever require Government will open new schools and will provide qualified and talented teachers in such schools. Private Educational Institutions which are recognized after the 31st March, 2008 (save in the case of High Schools only located in the Grama Panchayat and Municipality recognized after the 31st March, 2011) shall be excluded from the fold of Grant in Aid. In other words GIA policy will be limited to the Educational Institutions (High Schools, U.P.(ME) Schools, Sanskrit Tois and Madrasa) eligible in all respect for GIA up to 31.03.2013. In view of this Section 7-C of the Odisha Education Act, 1969 is required to be amended.

The minimum roll strength prescribed in Sub-Section (3) of Section 11 of the Act is decreasing remarkably, for which there is likelihood of ineligibility on the part of many High Schools who are continuing to receive Grant-in-Aid now and as such will result hardship on the part of many teachers.

Accordingly, it is felt necessary to remove the ineligibility to receive Grant-in-Aid on the part of many High Schools by reducing the minimum roll strength from "forty" to "thirty" in non scheduled areas and "twenty five" to "twenty" in scheduled areas by amending Sub-Section (3) of Section 11 of the Act.

The Bill seeks to achieve the above objectives.

DEBI PRASAD MISHRA

*Member in Charge.*

## ANNEXURE

[Extract from the Odisha Education Act, 1969 (Act No. 15 of 1969)]

'Pupils'  
strength

11. (7) the private educational institutions shall have the minimum roll strength of pupils for each standard or class as hereinafter provided:

(2) In the case of Colleges and Higher Secondary Schools the minimum roll strength of pupils in each standard or class, or a section thereof, shall be-

- (i) Sixty-four in relation to the Faculty of Arts;
- (ii) Forty-eight in relation to the Faculty of Commerce;
- (iii) Thirty-two in relation to the Faculty of Science:

Provided that in the case of Colleges and Higher Secondary Schools located in Scheduled Areas, such minimum roll strength shall be half the respective minimum roll strength as specified in this sub-section.

(3) In the case of High Schools, the minimum roll strength of pupils for each standard or class shall be forty which shall be twenty-five if such Schools are located in Scheduled Areas.